

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI.

O.A.NO. 1274/95

(A)

New Delhi, this the day of 30th Aug., 99.

Hon'ble Mr. Justice R.G.Vaidyanatha, VC (J)  
Hon'ble Mr. J.L.Negi, M (A)

S.S.Sharma,  
S/O Late Pt. Sukh Dev Bershad,  
Lecturer in English,  
G.B. Pant Polytechnic, Okhla,  
New Delhi.  
R/O 38C, Pathanpura, Shahdara,  
Delhi - 110 032.

(By Advocate: None.)

....Applicant.

VERSUS

1. State of Delhi  
(National Capital Territory of Delhi)  
through Chief Secretary,  
5, Sham Nath Marg, Delhi.

2. Director,  
Technical Education, Delhi  
Directorate of Training & Technical  
Education, C-Block, Vikas Bhavan,  
New Delhi.

3. Dr. N.V.Surya Narayana,  
Principal,  
G.B.Pant Polytechnic,  
Okhla, New Delhi.

....Respondents.

(By Advocate: Mr. Vijay Pandita)

O R D E R (Oral)

By Hon'ble Mr. Justice R.G.Vaidyanatha, VC (J)

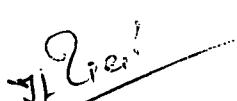
This application has been filed by the applicant seeking relief for payment of salary allowances for the period from 1.11.94 to 29.1.95 and it should be treated as a period on leave. Respondents have filed their counter to this application. Today, when this case was called for final hearing, none has appeared on behalf of the applicant. We have heard ld. counsel for the respondents.

(5)

The applicant's main grievance is that the period from 1.11.94 to 29.1.95 should be treated as duty and he should be paid full salary allowance for the period.

2. Respondents' counsel brought our notice that the applicant himself made his request letter dated 28.3.95 stating that he may be granted 90 days commuted or half pay leave for this period from 1.11.94 to 29.1.95 and he may be paid the salary for the period. Respondents in their reply, in para 8 (A) ~~has~~ <sup>have</sup> clearly stated that the request of the applicant for half pay leave has already been granted to the applicant at his own request. It is also brought our notice that the applicant has been retired from service. In the circumstances, nothing survives in the application.

3. For the above reasons, this application is dismissed.  
No order as to costs.

  
(J.L.NEGI)  
MEMBER (A)

  
(R.G.VAIDYANATHA)  
VICE CHAIRMAN (J)

/sunil/